

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 278 OF 2017 &**  
**IA NO. 992 OF 2017**

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**Dated: 10<sup>th</sup> April, 2018**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member**  
**Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

<b>Rattan India Power Ltd.</b>	....	<b>Appellant(s)</b>
<b>Vs.</b>		
<b>Maharashtra Electricity Regulatory Commission &amp; Ors.</b>	....	<b>Respondent(s)</b>

Counsel for the Appellant(s) : Mr. Vishrov Mukherjee

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan  
Ms. Aanchal Arora for R-1

Ms. Ranjitha Ramachandran  
Mr. Shubham Arya for R-3

Mr. Rajiv Shankar Dvivedi  
Ms. Arti Dvivedi  
*(in I.A. No. 992 of 2017)*

**ORDER**

Learned counsel for the appellant states that inasmuch as the State Commission has passed an order dated 27.02.2018 in Case No. 19 of 2017, he has instructions to withdraw the instant appeal.

The statement of learned counsel for the appellant is recorded. In view of the statement of the learned counsel for the appellant, at supra, the appeal is allowed to be withdrawn and is disposed of as such in the light of the order dated 27.02.2018 in Case No. 19 of 2017 passed by the State

Commission. Needless to say that all the pending IAs shall stand disposed of.

**(Justice N. K. Patil)**  
**Judicial Member**

**(I.J. Kapoor)**  
**Technical Member**

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